



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14842/2023

(Arising out of impugned final judgment and order dated 06-09-2023 in CRLA No. 1583/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

INDRA KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.236257/2023-EXEMPTION FROM FILING O.T.)

Date : 11-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. V K Shukla, Sr. Adv.
Mr. Udayaditya Banerjee, Adv.
Ms. Parul Shukla, AOR
Ms. Shubhangi Pandey, Adv.
Ms. Tanvi Chuphal, Adv.

For Respondent(s) Mr. Rishad Murtaza, Adv.
Ms. Vanshaja Shukla, AOR
Ms. Madhura Chitnes, Adv.

Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

During the pendency of the appeal, taking into consideration the facts and circumstances of the case, we are inclined to grant bail to the appellant, subject to the conditions that may be imposed by the Trial Court

List the appeal for hearing on 23.10.2024.

The Registry to circulate soft copies of original records to learned counsel for the parties.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)